



2026:DHC:2176



\$~9 & 10

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 16.03.2026*

+ **BAIL APPLN. 264/2026**

YOGESH ALIAS YOGIPetitioner

Through: Mr. Anshul Pratap Singh Chauhan
and Mr. Shalinder Singh, Advocates.

versus

THE STATE (NCT OF DELHI)Respondent

Through: Mr. Sanjeev Sabharwal, APP.

10

+ **BAIL APPLN. 359/2026**

NISHANT CHAUDHARYPetitioner

Through: Mr. Aditya Dhawan, Mr. Aditya
Gupta, Mr. Anirudh Negi, Ms. Kiran
Dhawan, Mr. Saurabh Duggal and
Mr. Tushar Bukkle, Advocates.

versus

STATE OF NCT OF DELHIRespondent

Through: Mr. Sanjeev Sabharwal, APP.

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

1. The accused/applicants seek anticipatory bail in case FIR No. 154/2025 of PS Mukherjee Nagar for offence under Section 110/3(5) BNS.



2026:DHC:2176



2. In furtherance of last order, learned counsel for accused/applicants submits that the co-accused Nitin @ Chota has been granted anticipatory bail by the Supreme Court vide order dated 06.02.2026 in SLP (Criminal) No. 941/2026. Copy of the Supreme Court order submitted by learned counsel across the board is accepted and made part of record.
3. Broadly speaking, according to prosecution, a group of boys led by accused Saurabh were chasing the deceased, who in order to save himself tried to jump across from rooftop of one building to another building, but in the process, fell down and succumbed.
4. Learned counsel for accused/applicants submits that neither of the accused/applicants has been named in the FIR and in view of bail granted by the Supreme Court to co-accused Nitin, both the accused/applicants deserve same relief on parity. Further, it is contended by learned counsel for accused/applicants that the CCTV footage of the area does not support prosecution because it is not possible to identify the accused/applicants from the same.
5. Learned APP in all fairness does not dispute that the role ascribed to the accused/applicants is similar to that of the co-accused Nitin, who has been granted anticipatory bail by the Supreme Court.
6. Keeping in mind the above circumstances, the applications are allowed and it is directed that in the event of their arrest, the accused/applicants shall be released on bail subject to each of them furnishing a personal bond in the sum of Rs. 10,000/- with one surety each



2026:DHC:2176



in the like amount to the satisfaction of the IO/SHO concerned.

7. The accused/applicants shall join investigation as and when directed in writing by the IO.

**GIRISH KATHPALIA
(JUDGE)**

MARCH 16, 2026/dr